CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 289/2006 OA 2509/2001

New Delhi, this the 2nd day of February, 2007

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Shri V.K. Agnihotri, Member (A)

Shri G.M. Jajannadha Rao, "Shreya Nest" Plot No. 21, Radhakrishna Nagar, Attapur, Hyderbad-500 048.

...Applicant.

(By Advocate: Shri Y.Rajagopala Rao)

Versus

Shri L.C. Mazumar, Financial Advisor & Chief Accounts Officer, South Eastern Railway, Garden Reach, Calcutta-43, W.Bengal.

....Respondents.

(By Advocate: Shri P.K. Yadav)

ORDER (ORAL)

By Shri Shanker Raju, Member (J):

Heard the learned counsel.

An order passed by the Hon'ble High Court of Delhi in Writ Petition (Civil) No.5321/2004 on 22.01.2007 whereby it is clarified to the effect that there is no impediment in the way of Tribunal to decide Contempt Petition. Accordingly, directions issued by the Tribunal allowing the OA and more particularly, when OM dated 12.7.2000 is not to be applied in the case of the applicant, there would be no impediment for the respondents to process his claim as per the relief granted, ignoring the OM dated 12.7.2000. In such view of the matter, if a detailed representation is made by



the applicant narrating the emoluments to which he is entitled to in accordance with reliefs granted in para 8, the respondents shall process the claim and disburse the amount, however, subject to the outcome of the -GP, within four weeks from the date of vide order submission of the representation.

3. We accordingly dispose of the CP and notice is discharged with liberty to the applicant that if the orders are not complied with, it shall be open for him to revive the present CP

(V.K. Agnihotri) Member (A) (Shanker Raju) Member (J)

S. Raym

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